

ITEM NO.23

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 4314/2015

(Arising out of impugned final judgment and order dated 09-12-2014 in CRLR No. 1595/1988 passed by the High Court Of Judicature At Allahabad)

VIJENDRA

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

Date : 23-07-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI

HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Ms. Richa Kapoor, AOR
Mr. Shivam Tyagi, Adv.

Mr. Rohit Singh, AOR

For Respondent(s) Mr. Dharendra Singh Parmar, Adv.
Mr. Sarvesh Singh Baghel, AOR

UPON hearing the counsel the Court made the following
O R D E R

We have heard Ms. Richa Kapoor, learned counsel for the petitioner as well as Mr. Dharendra Singh Parmar, learned counsel appearing for respondent/State.

Hearing concluded.

Judgment reserved.

(ASHA SUNDRIYAL)
COURT MASTER

(NISHA TRIPATHI)
BRANCH OFFICER